

*Friday,
2nd August, 1901*

ABSTRACT OF THE PROCEEDINGS

OF THE

Council of the Governor General of India,

LAWS AND REGULATIONS

Vol. XL

Jan.-Dec., 1901

ABSTRACT OF THE PROCEEDINGS
OF
THE COUNCIL OF THE GOVERNOR GENERAL OF INDIA:
ASSEMBLED FOR THE PURPOSE OF MAKING
LAWS AND REGULATIONS

1901

VOLUME XL



Published by Authority of the Governor General.



CALCUTTA
PRINTED BY THE SUPERINTENDENT OF GOVERNMENT PRINTING, INDIA,
1902

Proceedings of the Council of the Governor General of India, assembled for the purpose of making Laws and Regulations under the provisions of the Indian Councils Acts, 1861 and 1892 (24 & 25 Vict., c. 67, and 55 & 56 Vict., c. 14).

The Council met at the Viceregal Lodge, Simla, on Friday, the 2nd August, 1901.

PRESENT :

His Excellency Baron Curzon, P.C., G.M.S.I., G.M.I.E., Viceroy and Governor General of India, *presiding*.

His Honour Sir Mackworth Young, K.C.S.I., Lieutenant-Governor of the Punjab.

His Excellency General Sir Arthur Power Palmer, K.C.B., Commander-in-Chief in India.

The Hon'ble Sir C. M. Rivaz, K.C.S.I.

The Hon'ble Mr. T. Raleigh.

The Hon'ble Major-General Sir E. R. Elles, K.C.B.

The Hon'ble Mr. A. T. Arundel, C.S.I.

The Hon'ble Kunwar Sir Harnam Singh, Ahluwalia, K.C.I.B., of Kapurthala.

INDIAN ARTICLES OF WAR AMENDMENT BILL.

The Hon'ble MAJOR-GENERAL SIR EDMOND ELLES moved for leave to introduce a Bill further to amend the Indian Articles of War.

The motion was put and agreed to.

The Hon'ble MAJOR-GENERAL SIR EDMOND ELLES introduced the Bill.

The Hon'ble MAJOR-GENERAL SIR EDMOND ELLES moved that the Bill and Statement of Objects and Reasons be published in the Gazette of India in English and in the local official Gazettes in English and in such other languages as the Local Governments think fit.

The motion was put and agreed to.

[*Sir Charles Rivaz ; Mr. Raleigh.*] [2ND AUGUST, 1901.]

COURT-FEES (AMENDMENT) BILL.

The Hon'ble SIR CHARLES RIVAZ moved for leave to introduce a Bill further to amend the Court-fees Act, 1870. He said :—The object of this Bill is merely to remove a doubt which has arisen as to the meaning of the expression "Chief Controlling Revenue-authority" in the Court-fees Act, 1870, owing to there being no definition of it in the Act. It is proposed to clear up this doubt by incorporating in the Court-fees Act the definition of the expression in question which is contained in the Indian Stamp Act, II of 1899.

The motion was put and agreed to.

The Hon'ble SIR CHARLES RIVAZ introduced the Bill.

The Hon'ble SIR CHARLES RIVAZ moved that the Bill and Statement of Objects and Reasons be published in the Gazette of India in English and in the local official Gazettes in English and in such other languages as the Local Governments think fit.

The motion was put and agreed to.

INDIAN STEAM-SHIPS (AMENDMENT) BILL.

The Hon'ble MR. RALEIGH, in the absence of the Hon'ble SIR EDWARD LAW, moved for leave to introduce a Bill further to amend the Indian Steamships Act, 1884. He said :—The necessity for the amendment has arisen in this way : We have been advised that the port of survey at which a certificate is given under the principal Act must be a port in British India. This requirement is found to operate hardly in the case of a Steam-ship Company whose boats ply to ports in the Red Sea. In the absence of facilities for dry-docking ships at Aden, the Company is obliged to send its boats all the way to Bombay in order to obtain a certificate. We propose, therefore, to apply to ships in this position the procedure allowed in the case of foreign steamships, and we take this opportunity also of extending the exempting power given under the principal Act. The power extends at present only to classes of steam-ships, and we propose to give power to exempt also single ships to the extent permitted by the principal Act.

The motion was put and agreed to.

[2ND AUGUST, 1901.] [Mr. Raleigh; Mr. Arundel.]

The Hon'ble MR. RALEIGH introduced the Bill.

The Hon'ble MR. RALEIGH moved that the Bill and Statement of Objects and Reasons be published in English in the Gazette of India and in the Fort St. George Gazette, the Bombay Government Gazette, the Calcutta Gazette and the Burma Gazette.

The motion was put and agreed to.

INDIAN TRAMWAYS BILL.

The Hon'ble MR. ARUNDEL moved for leave to introduce a Bill to apply the provisions of the Indian Railway Companies Act, 1895, to certain Tramway Companies. He said:—It has been thought that the construction of tramways in the nature of light railways will be facilitated if the Companies are enabled to pay dividends to share-holders out of capital during the construction of the tramways in the same way that railways are now enabled to do, and this will be effected by the Bill which I ask for leave to introduce.

The motion was put and agreed to.

The Hon'ble MR. ARUNDEL introduced the Bill.

The Hon'ble MR. ARUNDEL moved that the Bill and Statement of Objects and Reasons be published in the Gazette of India in English and in the local official Gazettes in English and in such other languages as the Local Governments think fit.

The motion was put and agreed to.

The Council adjourned to Friday, the 23rd August, 1901.

SIMLA :
The 2nd August, 1901. }

H. W. C. CARNDUFF,
Offg. Secretary to the Government of India,
Legislative Department.